

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

- 1) For admission and hearing, (Part. heard).
- 2) copy of application not filed.
- 3) Reply to application not filed.

Bench

W
24/10/02

copy of order dt. 25/10/02
issued to the counsel
for both sides.

D.P.
S.O. 1/11/02

By
1/11/02

Order dated 25.10.2002

Heard Shri S.C.Parida, Advocate for the Applicant and Shri S.B.Jena, Addl. Standing Counsel for the Respondents.

The Applicant, claiming to have been engaged as a Casual Sweeper under the Respondents between April, 1993 and May, 1994, has filed this Original Application under Section 19 of the A.T.Act, 1985, raising a grievance against his disengagement on 1.5.1994. It is his case that he repeatedly approached the Respondents by filing representations time and again for redressal of his grievances and that since ~~now~~ no heed were paid to his grievances he has filed this O.A.

Repeated filing of representations cannot save limitation. The applicant was simply engaged to do sweeping work ~~on casual basis~~ for a period of one year, if at all, on casual basis. He has no right to be engaged everyday. In any event, his grievances on 1.5.1994 is grossly barred by limitation; this O.A. having been filed on 19.11.2001. This O.A. is, therefore, dismissed, being grossly barred by limitation. No Costs.

John 25/10
VICE-CHAIRMAN

Subrahmanyam
MEMBER (JUDICIAL)

25/10/2002